

ITEM NO.1501  
(For Judgment)

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6221/2011

THE REGIONAL PROVIDENT FUND COMMISSIONER (II)  
WEST BENGAL

Appellant(s)

VERSUS

VIVEKANANDA VIDYAMANDIR AND ORS.

Respondent(s)

WITH

C.A. No. 3965-3966/2013 (IV-A)

C.A. No. 3969-3970/2013 (IV-A)

C.A. No. 3967-3968/2013 (IV-A)

T.C.(C) No. 19/2019 (XVI-A)

Date : 28-02-2019 These matters were called on for pronouncement of judgment today.

For Appellant(s)

Mr. Harvinder Singh, Adv.  
Mr. Gagan Gupta, AOR

Ms. Archana Pathak Dave, AOR

Ms. Sana Hashmi, Adv.  
Mr. Salman Hashmi, Adv.  
Ms. Liz Mathew, AOR

Mr. T. Harish Kumar, AOR

For Respondent(s)

Mr. Varun Agarwal, Adv.  
Ms. Saroj Bala, Adv.  
Mr. Chandra Prakash, AOR

Mr. M. Shoeb Alam, AOR

Mr. Sarad Kumar Singhania, AOR

Ms. Alka Agrawal, Adv.  
Mr. Raj Bahadur, Adv.  
Mrs. Anil Katiyar, AOR

Hon'ble Mr. Justice Navin Sinha pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Arun Mishra and His Lordship.

Civil Appeal No. 6221/2011 is allowed, C.A. Nos. 3965-3966/2013, 3969-3970/2013, 3967-3968/2013 and T.C. (C) No. 19/2019 are dismissed, in terms of the signed judgment.

I.A. No.19193/2018 (Application for Impleadment) is not considered necessary.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER

(Signed "Reportable" judgment is placed on the file)